

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NOS. 9246, 9247 & 9248 OF 2014

M/S PRAMOD TELECOM PVT. LTD.

...APPELLANT

VERSUS

STATE OF U.P. THRU PRINCIPAL SECY. & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above-mentioned were listed before Ld. Registrar Court on 04th September, 2015 when the following order was passed:-

"Ld.counsel for the appellant has failed to file the statement of case within the period stipulated in the order dated 01.07.2015 of this Court. Ld.counsel for the respondent shall be at liberty to file the statement of case within the period stipulated in the order dated 1.07.2015 of this Court.

List the matter again on 06.11.2015."

It is submitted that Ms. Polikataki, Advocate for the appellant has on 3rd November, 2015 filed Statement of case on behalf of Appellant alongwith application for Condonation of delay in filing the Statement of case only in Civil Appeal No. 9247 of 2014.

It is further submitted that Counsel for the respondent has not filed Statement of case so far.

Service is Complete in all the matters.

The office report is listed before the Ld. Registrar's Court for Pre-final hearing for orders.

DATED THIS THE 4TH DAY OF NOVEMBER, 2015

ASSISTANT RESGISTRAR

Copy to:

Mr. Rohit Kumar Singh, Advocate
Mr. Ravi Prakash Mehrotra, Advocate
Ms. Polikatakai, Advocate

ASSISTANT REGISTRAR